

(2024) 05 SHI CK 0013

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 3730 Of 2024

Pankaj Gautam And Ors

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 03-05-2024

Acts Referred:

Citation : (2024) 05 SHI CK 0013

Hon'ble Judges : Satyen Vaidya, J

Bench : Single Bench

Advocate : Ankit Dhiman, Ashwani Sharma, Leela Nand Sharma

Final Decision : Disposed Of

Judgement

Satyen Vaidya, J

1. Notice. Mr. Leela Nand Sharma, learned Additional Advocate General, appears and waives service of notice on behalf of the respondent-State.

2. Learned counsel for the petitioners submits that the case of the petitioners is squarely covered by the judgment passed by Division Bench of this Court in CWP No. 2004 of 2017 alongwith connected matters, titled as Taj Mohammad and Ors. Vs. State of H.P. and Ors., decided on 03.08.2023. He further submits that petitioners shall be content in case the respondents are directed to consider the case of the petitioners in a time bound manner in light of judgment *ibid*.

3. Prayer being innocuous is not opposed.

4. Accordingly, the petition is disposed of by directing respondent No. 2 to consider and decide the case of the petitioners in light of the judgment passed by Division Bench of this Court in CWP No. 2004 of 2017 alongwith connected matters, within eight weeks from today by passing a detailed and reasoned order. In case, the petitioners are found similarly situated as petitioners in CWP No. 2004 of 2017, they will also be granted the same benefits as granted to petitioners in above referred case.

5. Pending miscellaneous application(s), if any, shall also stand disposed of.